

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 13/82-ALC4/2009 MEETING DATE : 23.06.2009

The Meeting No.13/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 23.06.2009 was actually held on **09.07.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-112	M/S Privi Organics Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/01391/AM09
Meeting Date: 23.06.2009	RA F.No.03/95/040/00634/AM09
Adv.Lic.No.0310497259 dated 11.12.2008	
Committee considered case as per agenda and in light of written comments of Department of C&PC, decided to reject the request of the firm as there is no justification for enhancement in the quantity of inputs.	

Case No.B-113	M/S Moraya Global Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00726/AM07 F.No.01/82/050/01615/AM07 F.No.01/82/050/00805/AM09
Meeting Date: 23.06.2009	RA F.No.03/95/040/00539/AM07 RA F.No.03/95/040/01114/AM07 RA F.No.03/95/040/00295/AM09
Adv.Lic.No.0310394204 dated 10.08.2006 Adv.Lic.No.0310415496 dated 11.01.2007 Adv.Lic.No.0310480505 dated 29.07.2008	
Committee considered case as per agenda and in light of written comments of Department of C&PC, decided to amend the description of import item to read as "Ethyl Linalool Technical (Purity 90% Maximum) without any other change in the decision taken in 25/08 meeting held on 03.10.2007, 24/08 meeting held on 26.09.2007 and 20/82 meeting held on 12.08.2008.	

Case No.B-114	M/S Sterling Auxillaries Pvt. Ltd.
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Norms Committee Meeting No.13/10	F.No.01/82/050/00824/AM09																
Meeting Date: 23.06.2009	RA F.No.03/95/040/00312/AM09																
Adv.Lic.No.0310480675 dated 01.08.2008																	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007-Ch.II dated 26.02.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty allowed</td></tr><tr><td rowspan="2">Stero TIPA 85 (C) (Triisopropanolamine 97% Minium)</td><td rowspan="2">1 kg.</td><td>1.</td><td>Mixed Isopropanolamine</td><td>0.840 kg</td></tr><tr><td>2.</td><td>Propylene Oxide</td><td>0.160 kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty allowed	Stero TIPA 85 (C) (Triisopropanolamine 97% Minium)	1 kg.	1.	Mixed Isopropanolamine	0.840 kg	2.	Propylene Oxide	0.160 kg
Export product	Export Qty.	Sl.No.	Import items	Qty allowed													
Stero TIPA 85 (C) (Triisopropanolamine 97% Minium)	1 kg.	1.	Mixed Isopropanolamine	0.840 kg													
		2.	Propylene Oxide	0.160 kg													
The earlier decision of NC held on 17.3.2009 may be treated as withdrawn.																	
RA concerned may take further necessary action as per above decision of NC.																	

Case No.B-115	M/S Amines & Plasticizers Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00251/AM09
Meeting Date: 23.06.2009	RA F.No.03/94/040/01217/AM08
Adv.Lic.No.0310463452 dated 03.03.2008	
Committee considered case as per agenda and observed that the complete description of export product has already been allowed. It was, therefore, decided to reject the request of the firm.	

Case No.B-116	M/S Morepen Laboratories Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/02290/AM09
Meeting Date: 23.06.2009	RA F.No.05/24/040/00650/AM08
Adv.Lic.No.0510212495 dated 26.11.2007	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-117	M/S Alkaloids Corporation
Norms Committee Meeting No.13/10	F.No.01/82/050/00483/AM08
Meeting Date: 23.06.2009	RA F.No.02/24/040/00272/AM08
Adv.Lic.No.0210107833 dated 04.01.2008	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-118	M/S Clariant Chemicals (India) Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00668/AM09

Meeting Date: 23.06.2009		RA F.No.03/94/040/00336/AM09		
Adv.Lic.No.0310476575 dated 26.06.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/22/2008-Ch.II dated 28.04.2009, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Allyl Aceto Acetate	1 kg.	1.	Allyl Alcohol	0.454 kg
		2.	Acetic Acid	0.939 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.B-119	M/S Wanksons Chemical Ind. Pvt.Ltd.
Norms Committee Meeting No.13/10	F.No.01/83/050/01189/AM08 F.No.01/83/050/01262/AM07
Meeting Date: 23.06.2009	RA F.No.03/95/040/00562/AM08 RA F.No.03/95/040/01284/AM07
Adv.Lic.No.03104443364 dated 17.09.2007 Adv.Lic.No.0310420213 dated 20.02.2007	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-120	M/S Merck Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00420/AM09
Meeting Date: 23.06.2009	RA F.No.03/95/040/00058/AM09
Adv.Lic.No.0310471201 dated 14.05.2008	
Committee decided to defer the case for 04.08.2009 for comments of DOP.	

Case No.B-121	M/S Val Organics Pvt. Ltd.			
Norms Committee Meeting No.13/10	F.No.01/83/050/00410/AM06			
Meeting Date: 23.06.2009	RA F.No.03/95/040/00529/AM06			
Adv.Lic.No.0310342125dated 09.08.2005				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2007-Ch.II dated 21.04.2008, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
1,2,4 Trichloro Benzene	1 kg.	1.	Mixed Dichloro Benzene	1.40 kg

The earlier decision of ALC held on 7.12.2005 stands withdrawn.

RA concerned may take further necessary action as per above decision of NC

Case No.B-122	M/S Glenmark Pharma Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00627/AM05
Meeting Date: 23.06.2009	RA F.No.03/24/040/00389/AM05
Adv.Lic.No.0310274399 dated 14.06.2004	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/12/2009-PI.III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Rosuvastatin Calcium	1 kg.	1.	4-Fluoro Benzaldehyde	1.95 kg
		2.	Methyl Isobutyryl Acetate	2.34 kg
		3.	Acetic Acid	4.226 litre
		4.	2,3-Dichloro-5,6-Dicyano Benzoquinone	Not shown in reaction. Hence not allowed
		5.	Methane Sulfonyl Chloride	3.95 kg
		6.	Triphenyl Phosphine	2.148 kg
		7.	Ethyl(S)-4-Chloro-3-hydroxy butyrate	3.44 kg
		8.	N-Butyl Lithium (Active)	4.609 kg
		9.	Di isopropylamine	7.946 kg
		10.	Triethylborane (Active)	1.922 kg
		11.	Toluene	5.20 kg
		12.	Ethyl Acetate	8.28 kg
		13.	IPA	0.95 kg
		14.	Methanol	1.93 kg
		15.	N-Hexane	10.58 kg
		16.	Acetonitrile	0.65 kg
		17.	Dimethyl Sulfoxide	0.25 kg
		18.	Tetrahydrofuran	3.22 kg
		19.	Sodium Borohydride	1.11 kg
		20.	Tetra Butyl Amonium Bromide	3.62 kg
		21.	Dichloromethane	2.05 kg
		22.	Triethylamine	5.91 kg
		23.	Diisobutyl Aluminumhydride (Active)	2.79 kg

		24.	Dimethyl formamide	0.30 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.B-123	M/S Cipla Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00446/AM08
Meeting Date: 23.06.2009	RA F.No.03/94/040/00857/AM08
Adv.Lic.No.0310450548 dated 16.11.2007	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-124	M/S Cipla Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00447/AM08
Meeting Date: 23.06.2009	RA F.No.03/94/040/00860/AM08
Adv.Lic.No.0310450692 dated 19.11.2007	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-125	M/S Cipla Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00406/AM08 F.No.01/82/050/00408/AM08 F.No.01/82/050/00110/AM09
Meeting Date: 23.06.2009	RA F.No.03/94/040/00250/AM08 RA F.No.03/94/040/00383/AM08 RA F.No.03/94/040/01099/AM08
Adv.Lic.No.0310432136 dated 08.06.2007 Adv.Lic.No.0310436156 dated 13.07.2008 Adv.Lic.No.0310459961 dated 04.02.2008	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-126	M/S Cipla Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00573/AM08
Meeting Date: 23.06.2009	RA F.No.03/94/040/01202/AM08
Adv.Lic.No.0310462533 dated 25.02.2008	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-127	M/S Fine Organics Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00392/AM09

Meeting Date: 23.06.2009	RA F.No.03/94/040/00136/AM08
Adv.Lic.No.0310471547 dated 16.05.2008	
Committee considered case as per agenda and observed that full description of import item No.2 has been given based on the written comments of technical authority which cannot be amended. It was, therefore, decided to reject the request of the firm.	

Case No.B-128	M/S Fine Organics Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00587/AM09
Meeting Date: 23.06.2009	RA F.No.03/94/040/00278/AM09
Adv.Lic.No.0310474948 dated 16.06.2008	
Committee considered case as per agenda and observed that the description of import item No.2 has been given based on the written comments of technical authority and also full description of the import item has been given. It was, therefore, decided to reject the request of the firm.	

Case No.B-129	M/S Fine Organics Ltd.			
Norms Committee Meeting No.13/10	F.No.01/82/050/00737/AM09			
Meeting Date: 23.06.2009	RA F.No.03/94/040/00375/AM09			
Adv.Lic.No.0310478323 dated 11.07.2008				
Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/98/2007-Ch.II dated 02.02.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Calcium Strearyl Lactylate	1 Kg.	1.	Lactic Acid	0.267 kg
		2.	Stearic Acid (Stearic Acid content 50 $\pm$ 10%, Stearic Acid + Plamitic acid content 90% Min.)	0.677 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-130	M/S Concord Biotech Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/01035/AM09
Meeting Date: 23.06.2009	RA F.No.08/24/040/00138/AM09
Adv.Lic.No.0810074890 dated 22.09.2008	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.B-131	M/S Mohini Organics Pvt. Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/01075/AM09
Meeting Date: 23.06.2009	RA F.No.03/95/040/00235/AM09
Adv.Lic.No.0310487970 dated 26.09.2008	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 06.07.2009, decided to amend the description of export product to read as "Mono Diglyceride (Glycerol Mono Oleate)" without any other change in the decision taken in 28/82 meeting held on 07.01.2008.	

Case No.B-132	M/S Cipla Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/01005/AM09
Meeting Date: 23.06.2009	RA F.No.03/94/040/00543/AM09
Adv.Lic.No.0310485962 dated 10.09.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/215/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting decided to allow import of N-Heptane to the extent of 3.46 kg/kg of export product without any other change in the decision taken in 30/82 meeting held on 21.10.2008.	

Case No.B-133	M/S Cipla Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/00901/AM09
Meeting Date: 23.06.2009	RA F.No.03/94/040/00452/AM09
Adv.Lic.No.0310482896 dated 18.08.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the unit of measurement of export product to read as "KG" instead if "Number" without any other change in the decision taken in 38/82 meeting held on 16.12.2008.	

Case No.B-134	M/S GVS Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/050/01561/AM06 F.No.01/82/050/01215/AM06
Meeting Date: 23.06.2009	RA F.No.03/94/040/01305/AM06 RA F.No.03/94/040/01137/AM06
Adv.Lic.No.0310368505 dated 24.02.2006 Adv.Lic.No.0310363042 dated 13.01.2006	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-63	M/S Medreich Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00165/AM10
Meeting Date: 23.06.2009	RA F.No.07/24/040/00672/AM09

Adv.Lic.No.0710063755 dated 20.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-64	M/S Godrej Industries Ltd.			
Norms Committee Meeting No.13/10	F.No.01/82/162/00088/AM10			
Meeting Date: 23.06.2009	RA F.No.03/95/040/01125/AM09			
Adv.Lic.No.0310514627 dated 03.04.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2008/Ch.II dated 24.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alpha Olefin	1 Kg.	1.	Palm Fatty Acid Distillate	1.259 kg
		2.	Copper Chromite Catalyst	0.014 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-65	M/S Enaltec Labs Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00166/AM10
Meeting Date: 23.06.2009	RA F.No.03/94/040/01133/AM09
Adv.Lic.No.0310514629 dated 03.04.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-66	M/S Elppe Chemicals Pvt. Ltd.			
Norms Committee Meeting No.13/10	F.No.01/82/162/00167/AM10			
Meeting Date: 23.06.2009	RA F.No.03/94/040/00989/AM09			
Adv.Lic.No0310505576 dated 04.02.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/15/2009/Ch.II dated 16.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Benzaldehyde Ethyleneglycol Acetal	1 kg	1.	4-Chloro Benzaldehyde	0.846 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.A-67	M/S Karnataka Chemsyn Ltd.			
Norms Committee Meeting No.13/10	F.No.01/82/162/00173/AM10			
Meeting Date: 23.06.2009	RA F.No.07/24/040/00657/AM09			
Adv.Lic.No.0710063611 dated 13.03.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2008/Ch.II dated 28.05.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4 Fluoro Benzyl Amine	1 kg	1.	4 Fluoro Benzyl Chloride	1.284 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-68	M/S Hetero Drugs Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00171/AM10
Meeting Date: 23.06.2009	RA F.No.09/24/040/00465/AM09
Adv.Lic.No.0910037494 dated 25.03.2009	
Committee considered case as per agenda and in light of earlier decision taken in 20/82 meeting held on 12.08.2008 and written comments of Department of Pharmaceuticals dated 09.07.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lisinopril	1 Kg.	1.	N 2-[(1-S)-Ethoxy Carbonyl-3-Phenyl Propyl]-N 6-trifluoro acetyl-L-lysine benzyl ester	2.58 kg.
		2.	L-Proline	0.927 kg.
		3.	Methanol	5.45 kg.
		4.	Methylene Chloride	10.77 kgs.
		5.	N,N-Carbonyl Dimidazole	0.42 kg.
		6.	IPA	2.77 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.A-69	M/S Hetero Labs Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00172/AM10
Meeting Date: 23.06.2009	RA F.No.09/24/040/00466/AM09
Adv.Lic.No.0910037246 dated 02.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-70	M/S Emcure Pharmaceuticals Ltd.			
Norms Committee Meeting No.13/10	F.No.01/82/162/00168/AM10			
Meeting Date: 23.06.2009	RA F.No.31/24/040/00276/AM09			
Adv.Lic.No.3110037064 dated 20.01.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/249/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz (Micronized)	1 Kg.	1.	2-(N-(4-Methoxybenzyl)-5-chloroalpha (Cyclopropylethynyl) Alpha (Trifluoromethyl)-Benzenmethanol	1.60 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-71	M/Excel Industries Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00169/AM10
Meeting Date: 23.06.2009	RA F.No.03/94/040/01037/AM09
Adv.Lic.No.0310510075 dated 03.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.	

Case No.A-72	M/S Gopinath Chemtech Ltd.			
Norms Committee Meeting No.13/10	F.No.01/82/162/00164/AM10			
Meeting Date: 23.06.2009	RA F.No.08/24/040/00203/AM09			
Adv.Lic.No.0810077512 dated 21.01.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008/Ch.II dated 08.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 Diamino Sulfanilide	1 kg	1.	Para Nitro Aniline	0.728 kg
		2.	Aniline Oil	0.468 kg
		3.	Acetic Acid	0.317 kg
		4.	Caustic Soda Flakes	0.587 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-73	M/S Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00170/AM10
Meeting Date: 23.06.2009	RA F.No.03/94/040/01108/AM09
Adv.Lic.No.0310514105 dated 01.04.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.	

Case No.A-74	M/S Medreich Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/01131/AM09
Meeting Date: 23.06.2009	RA F.No.07/24/040/00678/AM09
Adv.Lic.No.0710055121 dated 28.12.2007	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.C-4	M/S Aarti Industries Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/01049/AM08
Meeting Date: 23.06.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.	

Case No.C-5	M/S Lupin Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00532/AM08
Meeting Date: 23.06.2009	
Committee considered case as per agenda and noted that Pharmexcil has informed that M/S Lupin Ltd is the only manufacturer and exporter of Ethambutol Hcl, while the representative of Department of Pharmaceuticals has informed that there are various manufacturers and exporters of the said product. It was, therefore, decided to revert back the case to Pharmexcil to furnish All Industry data in respect of export product Ethambutol Hcl.	

Case No.C-6	M/S Lupin Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00853/AM09
Meeting Date: 23.06.2009	
Committee considered case as per agenda and noted that Pharmexcil has informed that M/S Lupin Ltd is the only manufacturer and exporter of Rifampicin, while the representative of Department of Pharmaceuticals has informed that there are various manufacturers and exporters of the said product. It was, therefore, decided to revert back the case to Pharmexcil to furnish All Industry data in respect of export product Rifampicin.	

Case No.C-7	M/S Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No.13/10	F.No.01/82/162/00210/AM09

Meeting Date: 23.06.2009
Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.

1	Case No.:8/33/83-ALC1/2006	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/83/050/00817/AM07/	RLA File :03/95/040/00837/AM07/	Lic.No/Date:0310405369 24.10.2006	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

2	Case No.:1/45/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01565/AM09/	RLA File :03/94/040/00888/AM09/	Lic.No/Date:0310503352 21.01.2009	Defer Date:18.08.2009
	Decision :Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that the description of export product is not matching with the export product indicated in the DML. It was, therefore, decided to ask the firm to get the export product amended from RA as per DML. Accordingly, case was deferred for 18.08.2009			

3	Case No.:6/46/82-ALC4/2008	Party Name:PIONEER LABORATORIES PVT. LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01588/AM09/	RLA File :11/24/040/00069/AM09/	Lic.No/Date:1110019460 23.01.2009	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

4

Case No.:22/46/82-ALC4/2008	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved
HQ File :01/82/050/01604/AM09/	RLA File :03/95/040/00854/AM09/	Lic.No/Date:0310504692 30.01.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/77/2006/Ch.II dated 30.03.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4 (2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg	1.	4-Butyrolactone (Gamma Butyrolactone)	0.665 kg
		2.	Iso Propyl Alcohol	0.695 kg
		3.	Caustic Soda Flakes	1.070 kg
		4.	2-Mercapto Ethanol	0.691 kg

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:10/49/82-ALC4/2008	Party Name:EMSONS ORGANICS PVT.LTD;	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01652/AM09/	RLA File :22/24/040/00067/AM09/	Lic.No/Date:2210008652 13.02.2009	Defer Date:18.08.2009
	Decision :Committee considered case as per agenda and decided to call for full specification of the export product from firm. Accordingly, case was deferred for 18.08.2009.			

6

Case No.:6/49/82-ALC4/2008	Party Name:ALMELO CHEMICALS(P) LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved	
HQ File :01/82/050/01648/AM09/	RLA File :09/24/040/00217/AM09/	Lic.No/Date:0910037065 13.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/261/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
(S)-N-Tert-1,2,3,4-Tetrahydroisouinoline-3-Carboxamide	1 Kg	1.	L-Phenyl Alanine	1.18 kg
		2.	Hydrobromic Acid 48% in water	2.65 kg
		3.	Benzyl chloroformate	1.526 kg
		4.	Tert. Butyl Amine	1.46 kg
RA concerned may take further necessary action as per above decision of NC.				

7

Case No.:19/1/82-ALC4/2009	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved	
HQ File :01/82/050/01739/AM09/	RLA File :03/94/040/01036/AM09/	Lic.No/Date:0310510060 03.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/50/2007/Ch.II dated 08.04.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-1-4-Dimethoxy Benzene (clhqdm)	1 kg	1.	1,4-Dihydroxy Benzene	0.692 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:2/1/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2009	Status:Case
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		23.06.2009	Approved	
HQ File :01/82/050/01722/AM09/	RLA File :34/24/040/00210/AM09/	Lic.No/Date:3410023637 03.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/118/2004/Ch.III dated 20.04.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate consisting of n-Pentyl Salicylate: 65-70% 2-Methyl Butyl Salicylate 30-35%	1 kg	1.	Pentanol mixture consisting of n-Pentanol 66 ± 2% 2-Methyl Butanol 33± 2%	0.470 kg
		2.	Salicylic Acid	0.737 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:20/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved
	HQ File :01/82/050/01740/AM09/	RLA File :03/95/040/00954/AM09/	Lic.No/Date:0310510080 03.03.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

10

Case No.:32/1/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved	
HQ File :01/82/050/01752/AM09/	RLA File :03/94/040/01072/AM09/	Lic.No/Date:0310510951 09.03.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/82 meeting held on 13.11.2007and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Danofloxacin Soluble Powder, 75 gm, Sachet Each Sachet contains Danofloxacin Mesylate equivalent to Danofloxacin 12.5 gm.	1 Kg.	1.	Danofloxacin Mesylate	15.86 gm/Sachet of 75 gm.
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:33/1/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved									
	HQ File :01/82/050/01753/AM09/	RLA File :03/94/040/01073/AM09/	Lic.No/Date:0310510953 09.03.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 26.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Vetpro 60%/Amprolium 60% Powder</td><td>1 Kg.</td><td>1.</td><td>Amprolium Hcl</td><td>0.606 kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Vetpro 60%/Amprolium 60% Powder	1 Kg.	1.	Amprolium Hcl
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Vetpro 60%/Amprolium 60% Powder	1 Kg.	1.	Amprolium Hcl	0.606 kg.									

12	Case No.:34/1/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Deffered and Re-indexed																					
	HQ File :01/82/050/01754/AM09/	RLA File :03/94/040/00690/AM09/	Lic.No/Date:0310510957 09.03.2009	Defer Date:23.06.2009																					
	Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2004/Ch.II dated 13.05.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">2,5-Dimethyl Phenyl Acetyl Chloride</td><td rowspan="5">1 kg</td><td>1.</td><td>Para Xylene</td><td>1.650 kg</td></tr> <tr> <td>2.</td><td>Para Formaldehyde</td><td>1.214 kg</td></tr> <tr> <td>3.</td><td>Sodium Cyanide</td><td>0.610 kg</td></tr> <tr> <td>4.</td><td>Caustic Soda Flakes</td><td>0.500 kg</td></tr> <tr> <td>5.</td><td>Thionyl Chloride</td><td>0.980 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.650 kg	2.	Para Formaldehyde	1.214 kg	3.	Sodium Cyanide	0.610 kg	4.	Caustic Soda Flakes	0.500 kg	5.	Thionyl Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.650 kg																					
		2.	Para Formaldehyde	1.214 kg																					
		3.	Sodium Cyanide	0.610 kg																					
		4.	Caustic Soda Flakes	0.500 kg																					
		5.	Thionyl Chloride	0.980 kg																					

13	Case No.:22/1/82-ALC4/2009	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01742/AM09/	RLA File :09/24/040/00445/AM09/	Lic.No/Date:0910037360 12.03.2009	Defer Date:18.08.2009
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.			

14	Case No.:23/1/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
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HQ File :01/82/050/01743/AM09/	RLA File :09/24/040/00448/AM09/	Lic.No/Date:0910037364 12.03.2009	Defer Date:04.08.2009
Decision : Committee decided to defer the case for 04.08.2009 for comments of Department of Pharmaceuticals.			

15

Case No.:1/1/82-ALC4/2009	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved	
HQ File :01/82/050/01721/AM09/	RLA File :34/24/040/00225/AM09/	Lic.No/Date:3410023689 13.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

16

Case No.:45/1/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved										
HQ File :01/82/050/01765/AM09/	RLA File :03/95/040/00984/AM09/	Lic.No/Date:0310511448 13.03.2009											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2008/Ch.II dated 10.12.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Fluoro Benzene (Purity 99.9%)</td><td>1 kg</td><td>1.</td><td>Fluoro Benzene (Purity 99.5%)</td><td>1.05 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Fluoro Benzene (Purity 99.9%)	1 kg	1.	Fluoro Benzene (Purity 99.5%)	1.05 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Fluoro Benzene (Purity 99.9%)	1 kg	1.	Fluoro Benzene (Purity 99.5%)	1.05 kg									
RA concerned may take further necessary action as per above decision of NC.													

17	Case No.:7/1/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01727/AM09/	RLA File :31/24/040/00327/AM09/	Lic.No/Date:3110037707 17.03.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:17/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01737/AM09/	RLA File :09/24/040/00452/AM09/	Lic.No/Date:0910037417	

		18.03.2009	Defer
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.		

19	Case No.:18/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01738/AM09/	RLA File :09/24/040/00454/AM09/	Lic.No/Date:0910037451 19.03.2009	Defer Date:18.08.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.			

20	Case No.:12/1/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01732/AM09/	RLA File :34/24/040/00231/AM09/	Lic.No/Date:3410023786 20.03.2009	Defer Date:18.08.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.			

21	Case No.:55/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/01775/AM09/	RLA File :09/24/040/00475/AM09/	Lic.No/Date:0910037583 31.03.2009	Defer Date:18.08.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.			

22

Case No.:11/2/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved
HQ File :01/82/050/00011/AM10/	RLA File :07/24/040/00686/AM09/	Lic.No/Date:0710064060 08.04.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 27.11.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ambroxol HCL	1 kg	1.	Liquid Bromine	1.32 kg
		2.	Trans Para Amino Cyclohexanol	0.80 kg
		3.	Sodium Borohydride	0.583 kg
		4.	Tetra Hydrofuran	2.15 kg

		5.	Methanol	2.58 kg
		6.	Methylene Dichloride	3.225 kg
RA concerned may take further necessary action as per above decision of NC.				

23

Case No.:12/2/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved	
HQ File :01/82/050/00012/AM10/	RLA File :07/24/040/00006/AM10/	Lic.No/Date:0710064061 08.04.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 27.11.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ambroxol HCL	1 kg	1.	Liquid Bromine	1.32 kg
		2.	Trans Para Amino Cyclohexanol	0.80 kg
		3.	Sodium Borohydride	0.583 kg
		4.	Tetra Hydrofuran	2.15 kg
		5.	Methanol	2.58 kg
		6.	Methylene Dichloride	3.225 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:1/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00034/AM10/	RLA File :09/24/040/00005/AM10/	Lic.No/Date:0910037716 22.04.2009	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

25	Case No.:4/5/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00037/AM10/	RLA File :34/24/040/00242/AM09/	Lic.No/Date:3410024018 22.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

26	Case No.:5/5/82-ALC4/2009		Party Name:ONEIRO CHEMICALS LTD		Meet No/Date:13/82-ALC4/2009 23.06.2009		Status:Case Deferred
	HQ File :01/82/050/00038/AM10/		RLA File :34/24/040/00009/AM10/		Lic.No/Date:3410024019 22.04.2009		Defer Date:04.08.2009

Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.

27	Case No.:6/5/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00039/AM10/	RLA File :34/24/040/00007/AM10/	Lic.No/Date:3410024025 22.04.2009	Defer Date:04.08.2009
Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.				

28	Case No.:8/5/82-ALC4/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00041/AM10/	RLA File :02/24/040/00013/AM10/	Lic.No/Date:0210125805 23.04.2009	Defer Date:18.08.2009
Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.				

29

Case No.:9/5/82-ALC4/2009	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Approved	
HQ File :01/82/050/00042/AM10/	RLA File :08/24/040/00247/AM09/	Lic.No/Date:0810079511 23.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.14010/9/2008/Ch.II dated 30.06.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 Diamino Sulphanilide	1 kg	1.	Aniline Oil	0.458 kg
		2.	Acetic Acid	0.317 kg
		3.	Para Nitro Aniline	0.728 kg
		4.	Caustic Soda Flakes	0.545 kg
		5.	Soda Ash	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:13/5/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00046/AM10/	RLA File :03/94/040/00024/AM10/	Lic.No/Date:0310517091 24.04.2009	Defer Date:04.08.2009
Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.				

31	Case No.:14/5/82-ALC4/2009	Party Name:MALLADI DRUGS &	Meet No/Date:13/82-ALC4/2009	Status:Case
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		PHARMACEUTICALS LIMITED	23.06.2009	Deferred
	HQ File :01/82/050/00047/AM10/	RLA File :04/24/040/00002/AM10/	Lic.No/Date:0410104217 24.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

32	Case No.:15/5/82-ALC4/2009	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved									
	HQ File :01/82/050/00048/AM10/	RLA File :03/94/040/00401/AM09/	Lic.No/Date:0310517118 24.04.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.14010/27/2009/Ch.III dated 01.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Monomethylamine 40%</td><td>1 kg</td><td>1.</td><td>Methanol</td><td>0.424 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Monomethylamine 40%	1 kg	1.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Monomethylamine 40%	1 kg	1.	Methanol	0.424 kg									
	RA concerned may take further necessary action as per above decision of NC.												

33	Case No.:18/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00051/AM10/	RLA File :05/24/040/00019/AM10/	Lic.No/Date:0510240287 24.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

34	Case No.:19/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00052/AM10/	RLA File :05/24/040/00015/AM10/	Lic.No/Date:0510240292 24.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:20/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00053/AM10/	RLA File :05/24/040/00014/AM10/	Lic.No/Date:0510240296 24.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:5/13/82-ALC4/2009	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
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	HQ File :01/82/050/00145/AM10/	RLA File :03/94/040/00119/AM10/	Lic.No/Date:0310522133 01.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2008 for comments of Department of C&PC.			

37	Case No.:1/13/82-ALC4/2009	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00141/AM10/	RLA File :04/24/040/00286/AM09/	Lic.No/Date:0410105027 02.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:2/13/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00142/AM10/	RLA File :07/24/040/00075/AM10/	Lic.No/Date:0710065132 02.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

39	Case No.:3/13/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00143/AM10/	RLA File :07/24/040/00076/AM10/	Lic.No/Date:0710065139 02.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:4/13/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00144/AM10/	RLA File :07/24/040/00079/AM10/	Lic.No/Date:0710065140 02.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

41	Case No.:10/13/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Deferred
	HQ File :01/82/050/00150/AM10/	RLA File :09/24/040/00035/AM10/	Lic.No/Date:0910038134 03.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer the case for 4.8.2009 for comments of DOP.			

42	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2009	Status:Case
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			23.06.2009	Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:6/13/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00146/AM10/	RLA File :05/24/040/00061/AM10/	Lic.No/Date:0510243005 04.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2008 for comments of Department of C&PC.			

44	Case No.:15/13/82-ALC4/2009	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00155/AM10/	RLA File :05/24/040/00075/AM10/	Lic.No/Date:0510243121 05.06.2009	Defer Date:04.08.2008
	Decision : Committee decided to defer case for 04.08.2008 for comments of Department of C&PC.			

45	Case No.:16/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00156/AM10/	RLA File :05/24/040/00129/AM10/	Lic.No/Date:0510243123 05.06.2009	Defer Date:04.08.2008
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

46	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00147/AM10/	RLA File :08/24/040/00034/AM10/	Lic.No/Date:0810080489 05.06.2009	Defer Date:18.08.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.			

47	Case No.:8/13/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Approved
	HQ File :01/82/050/00148/AM10/	RLA File :03/95/040/00069/AM10/	Lic.No/Date:0310522774 05.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their O.M. No.14010/118/2004/Ch.III, signed copy handed over in the meeting and in consultation with technical authority present in meeting, decided to ratify norms under para			

4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diprosone Lotion 30 ml	30 ml pack	1.	Betamethasone BP	17.24 mg/30 ml pack
		2.	Propylene Glycol BP	18.00 gm/30 ml pack

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:17/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00157/AM10/	RLA File :05/24/040/00046/AM10/	Lic.No/Date:0510243222 08.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

49	Case No.:18/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00158/AM10/	RLA File :05/24/040/00132/AM10/	Lic.No/Date:0510243226 08.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

50	Case No.:19/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00159/AM10/	RLA File :05/24/040/00133/AM10/	Lic.No/Date:0510243230 08.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

51	Case No.:21/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00161/AM10/	RLA File :05/24/040/00134/AM10/	Lic.No/Date:0510243231 08.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

52	Case No.:25/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00165/AM10/	RLA File :05/24/040/00047/AM10/	Lic.No/Date:0510243291 08.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

53	Case No.:11/13/82-ALC4/2009	Party Name:MALLADI SPECIALITIES LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00151/AM10/	RLA File :04/24/040/00022/AM10/	Lic.No/Date:0410105172 09.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

54	Case No.:12/13/82-ALC4/2009	Party Name:MALLADI SPECIALITIES LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00152/AM10/	RLA File :04/24/040/00024/AM10/	Lic.No/Date:0410105173 09.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

55	Case No.:13/13/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00153/AM10/	RLA File :03/95/040/00994/AM09/	Lic.No/Date:0310523242 09.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

56	Case No.:26/13/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Deferred
	HQ File :01/82/050/00166/AM10/	RLA File :05/24/040/00112/AM10/	Lic.No/Date:0510243367 09.06.2009	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 4.8.2009 for comments of DOP.			

57	Case No.:14/13/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00154/AM10/	RLA File :35/24/040/00007/AM10/	Lic.No/Date:3510026854 10.06.2009	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2009 for comments of DIPP.			

58	Case No.:20/13/82-ALC4/2009	Party Name:OMKROWN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00160/AM10/	RLA File :07/24/040/00086/AM10/	Lic.No/Date:0710065319 10.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

59	Case No.:22/13/82-ALC4/2009	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00162/AM10/	RLA File :09/24/040/00070/AM10/	Lic.No/Date:0910038169 10.06.2009	Defer Date:18.08.2009
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.			

60	Case No.:23/13/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00163/AM10/	RLA File :09/24/040/00018/AM10/	Lic.No/Date:0910038170 10.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

61	Case No.:24/13/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00164/AM10/	RLA File :09/24/040/00088/AM10/	Lic.No/Date:0910038171 10.06.2009	Defer Date:18.08.2009
	Decision : Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.08.2009.			

62	Case No.:27/13/82-ALC4/2009	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00167/AM10/	RLA File :03/94/040/00162/AM10/	Lic.No/Date:0310523652 11.06.2009	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

63	Case No.:28/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00168/AM10/	RLA File :03/94/040/00206/AM10/	Lic.No/Date:0310523657 11.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

64	Case No.:29/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00169/AM10/	RLA File :03/94/040/00207/AM10/	Lic.No/Date:0310523667	Defer

		11.06.2009	Date:04.08.2009
Decision :Committee decided to defer case for 04.08.2009 for comments of DIPP.			

65	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2009 23.06.2009	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			
